

W.P. No.34768-2024

# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

# HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 30<sup>th</sup> OF APRIL, 2025

## WRIT PETITION No. 34768 of 2024

#### JAGDISH JAT

Versus

### THE STATE OF MADHYA PRADESH AND OTHERS

### **Appearance:**

Shri Ravindra Upadhyay- Advocate for the petitioner.

Dr. Amit Bhatia- G.A. for the State.

## **ORDER**

Heard finally, with the consent of the parties.

- 2] This petition has been filed by the petitioner under Article 226 of the Constitution of India, against the order dated 20.03.2024, whereby, the petitioner's firearm license has been cancelled on account of registration of a criminal case at Crime No.303/2016 under Sections 294, 323, 324 and 506 of the IPC against him. The aforesaid order has also been affirmed in the appeal by the Commissioner, Ujjain vide order dated 27.09.2024.
- Counsel for the petitioner has drawn the attention of this Court to the document Annexure P/4, which is a copy of the register of the District Court, in which it is mentioned that the aforesaid case has resulted in acquittal of the petitioner. Counsel has submitted that since the record of the aforesaid case is not available, hence he is not able to produce the certified copy of the final order. Thus, it is submitted that since the aforesaid ground on which the firearm licence of the



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petitioner has been cancelled, has already been removed on account of the acquittal of the petitioner, the impugned orders dated 27.09.2024 and 20.03.2024 are also liable to be quashed.

- 4] A reply to the petition has also been filed, and it is submitted that no case for interference is made out, looking to the criminal case registered against the petitioner.
- 5] In rebuttal, counsel for the petitioner has also drawn the attention of this Court to the FIR, which has been filed by the respondents along with their reply, in which it is alleged against the petitioner that he pushed the mother of the complainant.
- 6] Heard. Having considered the rival submissions, on perusal of the documents filed on record, and taking note of the fact that the only offence registered against the petitioner at Crime No.303/2016 has already resulted in acquittal, and in that case also, no specific overt act has been attributed to him, except pushing the mother of the complainant.
- In such circumstances, since the very basis of cancelling the firearm licence has already been removed on account of acquittal of the petitioner, this Court is inclined to quash the order dated 20.03.2024, passed by the Collector, and accordingly, the impugned order dated 20.03.2024 is hereby quashed, and as a natural corollary, the order passed by the Commissioner on 27.09.2024 is also hereby quashed. Accordingly, the petition stands allowed.
- 8] With the aforesaid, the petition stands *allowed* and *disposed of*.